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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.No. 79/98 in
O.A.No. 1451/97.

Dt. of Decision : 14-08-98.

P.Ashok Kumar

.. Applicant.

Vs

Shri M.V.S.Prasad,
Commissioner (1) Central Excise &
Exx Customs, Basheerbagh,
Hyderabad.

.. Respondent.

Counsel for the applicant : Mr.P.P.Vittal

Counsel for the respondent : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

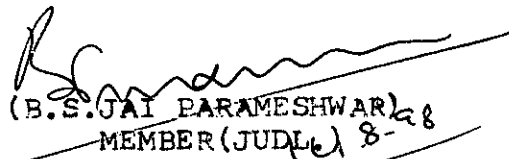
ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.P.P.Vittal, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The learned counsel for the applicant submits that after filing of the CP the direction has been implemented. Hence, he prays for withdrawing of the CP. He is permitted to withdraw the CP.

3. The CP is closed. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.) 8-8


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 14th August, 1998.
(Dictated in the Open Court)

SPR